Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

I.A No. 350 of 2013
In
DFR No. 1726 of 2013

Dated: 25th October, 2013

Present : **Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**
Hon'ble Mr. Nayan Mani Borah, Technical Member (P&NG)

GAIL India Ltd. **…. Appellant (s)**

Versus

Petroleum & Natural Gas Regulatory Board **… Respondent (s)**

Counsel for the Appellant (s): Mr. Guarav Pachnanda, Sr. Adv. with
Mr. Ankit Jain, Adv.
Mr. Rahul Sharma, Adv.
Counsel for the Respondent(s): Mr. Sourav Aggarwal

ORDER

We have heard the learned senior counsel for the appellant as well as learned counsel for the respondent in the matter of condonation of delay. Since, it is reported that a review was pending for a long time, we direct the counsel for the respondent to file a reply giving the full details.

Post the matter on ***15.11.2013 at 2.30.p.m..***

(Nayan Mani Borah)
Technical Member (P&NG)

(Justice M. Karpaga Vinayagam)
Chairperson

pr/rt